

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 148
COMP.APPL/136(CH)2022
COMP.APPL/57(CH)2019
COMP.APPL/251(CH)2022
And
CP/151(CH)2018

IN THE MATTER OF:
S. Kulbir Singh And Ors.

...

Petitioners

Versus

Sikh Newspapers Ltd.

...

Respondent

Under Section: 241(1), 242(4)
Rule: 11 of NCLT

Order delivered on 16.02.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 22.03.2024.

Sd/-
Court Officer